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IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE
HON'BLE SHRI JUSTICE RAJENDRA KUMAR (VERMA)
ON THE 24th OF NOVEMBER, 2022

MISC. CRIMINAL CASE No. 41822 of 2022

BETWEEN:-

1. AMRITLAL PATIDAR S/O SHRI MAGANLAL PATIDAR, AGED ABOUT 55 YEARS, OCCUPATION: SERVICE 103/1, RAPAT ROAD, JAORA DISTRICT RATLAM (MADHYA PRADESH)
2. KAPIL PATEL S/O JAI SHANKAR OCCUPATION: SERVICE 103/1, RAPAT ROAD, JAORA DISTRICT RATLAM (MADHYA PRADESH)
3. GHANSHYAM MISHRA S/O AMAR MISHRA OCCUPATION: SERVICE 1, DIVYA PARK, OPP. MAVDI FIRE BRIGADE RAJKOT (GUJARAT)

.....PETITIONERS

(SHRI ANIL OJHA, LEARNED COUNSEL FOR THE PETITIONERS)

AND

1. THE STATE OF MADHYA PRADESH THROUGH POLICE STATION INDUSTRIAL AREA, JAORA DISTRICT RATLAM (MADHYA PRADESH)
2. MANOJ KUMAR SAHU ON BEHALF OF VANSI INDUSTRIES S/O PRAFULLA CHANDRA SAHU OCCUPATION: GENERAL MANAGER, R/O VILLAGE KISHANPURAB POST GURUMAJRA, TEHSIL NALAGARH, DISTRICT SOLAN (HIMACHAL PRADESH)

.....RESPONDENTS

(SHRI HEMANT SHARMA, LEARNED GOVT. ADVOCATE FOR THE RESPONDENT NO.1/STATE)

(SHRI RASHMENDRA SURYAVANSHI, LEARNED COUNSEL FOR THE RESPONDENT [R-2]/COMPLAINANT)

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This application coming on for admission/orders this day, the court passed the following:

ORDER

Heard finally, with the consent of the parties.

Both petitioners as well as respondent No.2 / complainant are present in person before this Court and they have been identified by their respective counsel.

This petition under Section 482 of Cr.P.C. is preferred by the petitioners for quashment of the FIR registered at Crime No.332/2019 at Police Station - Industrial Area, Jaora, District - Ratlam and proceedings under Sections 420/34, 467/34, 468/34, 483/34 and 486/34 of IPC and Sections 51, 63 and 69 of Copyright Act in S.T. No.26/2019 pending before the 1st Additional Judge to 1st Additional Sessions Judge, Jaora, District - Ratlam(M.P.).

Both the parties have come before this Court on the ground that they have settled their dispute amicably.

As per the verification report received from the Principal Registrar, both the parties have settled their dispute amicably and application for permission for compromise vide I.A. No.12894/2022 and application for compromise - I.A. No.12895/2022 have been filed and the same have been verified.

From the aforesaid, it appears that the petitioners and the respondent No.2 have medically settled their dispute and on the factum of compromise, the petitioners prays for quashment of FIR registered at Crime No.332/2019 and proceedings of S.T. No.26/2019 pending before the 1st Additional Judge to 1st Additional Sessions Judge, Jaora, District - Ratlam(M.P.).

In view of the aforesaid compromise arrived at between the parties and in the light of the judgment of Hon'bler Supreme Court in the case of **B.S. Joshi Vs. State of Haryana** and another, reported in **2003(4) SCC 675** and upon consideration of the submissions advanced by learned counsel for parties, this

Court accepts the prayer for quashment of the FIR.

Accordingly, the FIR registered at Crime No.332/2019 at Police Station - Industrial Area, Jaora, District - Ratlam and proceedings of S.T. No.26/2019 pending before the 1st Additional Judge to 1st Additional Sessions Judge, Jaora, District - Ratlam(M.P.) are hereby quashed.

With the aforesaid, the M.Cr.C. stands disposed of.

(RAJENDRA KUMAR (VERMA))
JUDGE

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